The Uttar Pradesh Indian Medicine (Amendment) Act, 1991

Act 22 of 1991

Keyword(s):
Indian Medicine, Controller, Board, Advisory Committee, Ayurvedic, Unani

Amendments appended: 10 of 1994, 10 of 2015

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

No. 1507 (2)/XVII-V-1—1 (KA)-16-1991

Dated Lucknow, August 17, 1991

———

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhartiya Chikitsa (Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 22 of 1991) as passed by the Uttar Pradesh Legislature and assented to by Governor on August 17, 1991 :

THE UTTAR PRADESH INDIAN MEDICINE (AMENDMENT) ACT, 1991

[U.P. ACT NO. 22 OF 1991]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the United Provinces Indian Medicine Act, 1939.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Utttar Pradesh Indian Medicine (Amendment) Act, 1991.

(2) Section 2 shall be deemed to have come into force on August 28, 1990 and the remaining provisions shall come into force atonce.

Insertion of new section 10-A in U. P. Act no. 10 of 1939

2. *After* section 10 of the United Provinces Indian Medicine Act, 1939, hereinafter referred to as the principal Act, the following section shall be *inserted,* namely :—

Powers of the Government to appoint controller

"10-A. (1) Where the number of members of the Board for the time being is, for any reason whatsoever, reduced to less than the quorum provided in section 18, the State Government may, by notification, supersede the Board and appoint a Controller for such period not exceeding two years as may be specified in the notification or up to the date of notification under sub-section (4) whichever is earlier.

(2) Upon the appointment of the Controller under sub-section (1),—

(*a*) all members of the Board including the President and the Vice-President shall, cease to be such members, President or Vice President ;

(*b*) the advisory Committee, if any, appointed under sub-section (1) of section 17 shall stand dissolved ;

(*c*) all members (including the Chairman) of the Faculty, except the Director of Ayurvedic and Unani Services, Uttar Pradesh shall cease to hold office and the Controller, together with the aforesaid Director shall constitute the Faculty ;

(*d*) all powers, functions and duties of the Board, the President and the Vice-President shall be vested in and be exercised, performed and discharged by the Controller and the Controller shall be deemed to be the Board, the President or the Vice-President as the occasion may require.

(3) As soon as may be after the appointment of the Controller the State Government shall take steps to nominate a President and other members under clauses (1) and (2) of sub-section (1) of section 5 and to hold elections of members under clauses (3), (4), (5) and (6) of that sub-section.

(4) As soon as the elections or nominations, as the case may be, of atleast such number of members as is required under section 18 for the quorum (including the President) are notified under section 8, the State Government may by notification declare that the Board is reconstituted and thereupon the Controller shall cease to function."

Repeal and Saving

3. (1) The Uttar Pradesh Indian Medicine (Amendment) (Second) Ordinance, 1991, is hereby repealed. U.P. Ordin. no. 24 199

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1) or by the Uttar Pradesh Indian Medicine (Amendment) Ordinance, 1990, or by the Uttar Pradesh Indian Medicine (Amendment) Ordinance, 1991, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act as if the provisions of this Act were in force at all material times. U.P. Ordin. no. 2 199 U.P. Ordin. no. 4 19

By order,
NARAYAN D
Sachiv.

पी०एस०यू०पी०—ए०पी० 140 सा० (विधा०)—(1224)—1991—850 (मैक०)।

पृष्ठ-संख्या--178

रजि0 नं0 एल डब्लू./एन. पी. 561
लाइसेन्स नं0 डब्लू पी--41
लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग--1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शनिवार, 23 अप्रैल, 1994

वैशाख 3, 1916 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग-1

संख्या 718/17-वि-1-1(क)14-1994

लखनऊ, 23 अप्रैल, 1994

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश विधान मण्डल द्वारा पारित उत्तर प्रदेश भारतीय चिकित्सा (संशोधन) विधेयक, 1994 पर दिनांक 22 अप्रैल, 1994 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 10 सन् 1994 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश भारतीय चिकित्सा (संशोधन) अधिनियम, 1994

(उत्तर प्रदेश अधिनियम संख्या 10 सन् 1994)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

संयुक्त प्रान्त भारतीय चिकित्सा अधिनियम, 1939 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के पैंतालीसवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :--

1--(1) यह अधिनियम उत्तर प्रदेश भारतीय चिकित्सा (संशोधन) अधिनियम, 1994 कहा जायगा। संक्षिप्त नाम और प्रारम्भ

(2) यह 23 अगस्त, 1992 को प्रवृत्त हुआ समझा जायगा।

संयुक्त प्रान्त अधिनियम संख्या 10 सन् 1939 की धारा 10-क का संशोधन

2—संयुक्त प्रान्त भारतीय चिकित्सा अधिनियम, 1939 को, जिसे आगे मूल अधिनियम कहा गया है, धारा 10-क में, उपधारा (1) में, शब्द "दो वर्ष" के स्थान पर शब्द "चार वर्ष" रख दिये जायेंगे।

विधिमान्यकरण

3—मूल अधिनियम में दी गई किसी बात के होते हुए भी, मूल अधिनियम की धारा 10-क के अधीन नियुक्त नियंत्रक को, जो 28 अगस्त, 1992 के ठीक पूर्व आयुर्वेदिक और यूनानी तिब्बी चिकित्सा प्रणाली बोर्ड, उत्तर प्रदेश की शक्तियों का प्रयोग, कृत्यों का सम्पादन और कर्तव्यों का निर्वहन कर रहा हो, तब तक नियंत्रक के रूप में विधिमान्यतः निरन्तर नियुक्त समझा जायेगा, जब तक कि कोई अन्य व्यक्ति उपर्युक्त धारा के अधीन नियन्त्रक के रूप में नियुक्त न कर दिया जाय और 28 अगस्त, 1992 को या उसके पश्चात् किसी समय ऐसे नियन्त्रक द्वारा कृत कोई कार्य या कार्यवाही विधिमान्य होगी, मानो इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के उपबन्ध सभी सारवान समय पर प्रवृत्त थे।

आज्ञा से,
नरेन्द्र कुमार नारंग,
सचिव।

No. 718 (2)/XVII-V-1—1 (KA)-14-1994

Dated Lucknow, April 23, 1994

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhartiya Chikitsa (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sankhya 10 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 23, 1994.

THE UTTAR PRADESH INDIAN MEDICINE (AMENDMENT) ACT, 1994

(U.P. Act no. 10 of 1994)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the United Provinces Indian Medicine Act, 1939.

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Indian Medicine (Amendment) Act, 1994.

(2) It shall be deemed to have come into force on August 28, 1992.

Amendment of section 10-A of U. P. Act no. 10 of 1939

2. In section 10-A of the United Provinces Indian Medicine Act, 1939, hereinafter referred to as the principal Act, in sub-section (1), *for* the words "two years" the words "four years" shall be *substituted*.

Validation

3. Notwithstanding anything contained in the principal Act, the Controller appointed under section 10-A of the principal Act and exercising the powers, performing the functions and discharging the duties of the Board of Ayurvedic and Unani Tibbi Systems of Medicine, Uttar Pradesh immediately before August 28, 1992, shall be deemed to have validly continued to be appointed as Controller until another person is appointed as Controller under the aforesaid section and anything done or any action taken by such Controller at any time on or after August 28, 1992 shall be valid as if the provisions of the principal Act as amended by this Act were in force at all material times.

By order,
N. K. NARANG,
Sachiv.

पी०एस०यू०पी०— ए०पी० 30 सा० विधा०—(193)—1994—850 (मेक०)।

क्रम संख्या–258

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग–1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बुधवार, 9 सितम्बर, 2015
भाद्रपद 18, 1937 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग–1

संख्या 1224/79-वि-1–15-1(क)18-2015
लखनऊ, 9 सितम्बर, 2015

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश इण्डियन मेडिसिन (संशोधन) विधेयक, 2015 पर दिनांक 7 सितम्बर, 2015 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 10 सन् 2015 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :–

उत्तर प्रदेश इंडियन मेडिसिन (संशोधन) अधिनियम, 2015

[उत्तर प्रदेश अधिनियम संख्या 10 सन् 2015]

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

संयुक्त प्रान्त भारतीय चिकित्सा अधिनियम, 1939 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के छियासठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

1–यह अधिनियम उत्तर प्रदेश इंडियन मेडिसिन (संशोधन) अधिनियम, 2015 कहा जायेगा। संक्षिप्त नाम

संयुक्त प्रान्त अधिनियम संख्या 10 सन् 1939 की धारा 39 का संशोधन

2--संयुक्त प्रान्त भारतीय चिकित्सा अधिनियम, 1939 की धारा 39 में, उपधारा (4) में, खण्ड (ग) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात् :--

"(घ) भारतीय चिकित्सा केन्द्रीय परिषद् अधिनियम, 1970 (अधिनियम संख्या 48 सन् 1970) की द्वितीय अनुसूची में उल्लिखित अर्हता रखने वाले आयुर्वेदिक अथवा यूनानी चिकित्सा पद्धति के रजिस्ट्रीकृत चिकित्सा व्यवसायी, आधुनिक चिकित्सा पद्धति, जिसे एलोपैथिक चिकित्सा के रूप में जाना जाता है, के व्यवसाय के लिये उस सीमा तक पात्र होंगे जहाँ तक वे उक्त पद्धति में प्रशिक्षण प्राप्त कर चुके हैं और राज्य सरकार द्वारा उस आयुर्वेदिक या यूनानी चिकित्सा के साथ अधिसूचित किये गये हों जिसमें वे राज्य के रजिस्टर में रजिस्टर्ड हैं।"

उद्देश्य और कारण

प्रदेश के समस्त जनपदों में, विशेष रूप से सुदूर ग्रामीण क्षेत्रों में सस्ती एवं गुणवत्तापरक चिकित्सा सुविधा उपलब्ध कराने हेतु आधुनिक चिकित्सा पद्धति के चिकित्सकों (एम0बी0बी0एस0 डिग्री धारकों) की कमी है। जबकि काफी संख्या में भारतीय चिकित्सा पद्धति के चिकित्सक (आयुर्वेद अथवा यूनानी डिग्री धारक) वहाँ उपलब्ध हैं। आयुर्वेद एवं यूनानी चिकित्सकों पर आधुनिक औषधियों को लिखने पर प्रतिबन्ध होने के कारण रोगियों को उनके शीघ्र स्वास्थ्य लाभ के लिए यथावश्यक उपचार उपलब्ध नहीं हो पाता था। अतएव, यह आवश्यक हो गया है कि आयुर्वेद और यूनानी चिकित्सकों को आधुनिक औषधियों को लिखने के लिए कतिपय विधिक संरक्षणात्मक उपायों के साथ प्राधिकृत किया जाये जिससे ग्रामीण क्षेत्रों में विषम/प्रारम्भिक/आपातकालीन परिस्थितियों में रोगी को त्वरित एवं प्रभावी उपचार प्राप्त हो सके।

उपरोक्त परिस्थिति को ध्यान में रखते हुए संयुक्त प्रान्त भारतीय चिकित्सा अधिनियम, 1939 (यू0पी0 ऐक्ट संख्या 10 सन् 1939) में संशोधन करने के लिए यह विनिश्चय किया गया है कि आयुर्वेद एवं यूनानी चिकित्सकों को आधुनिक चिकित्सा पद्धति, जिसे एलोपैथिक चिकित्सा के रूप में जाना जाता है, के व्यवसाय के लिये उस सीमा तक प्राधिकृत करने के लिए उपबन्ध किया जाये जहाँ तक वे उक्त पद्धति में प्रशिक्षण प्राप्त कर चुके हैं और राज्य सरकार द्वारा उस आयुर्वेदिक या यूनानी चिकित्सा के साथ अधिसूचित किये गये हों जिसमें वे राज्य पंजिका में पंजीकृत हैं।

तदनुसार उत्तर प्रदेश इंडियन मेडिसिन (संशोधन) विधेयक, 2015 पुरःस्थापित किया जाता है।

आज्ञा से,
अब्दुल शाहिद,
प्रमुख सचिव।

No. 1224(2)/LXXIX-V-1-15-1(Ka)-18-2015

Dated Lucknow, September 9, 2015

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Indian Medicine (Sanshodhan) Adhiniyam, 2015 (Uttar Pradesh Adhiniyam Sankhya 10 of 2015) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 7, 2015 :–

THE UTTAR PRADESH INDIAN MEDICINE (AMENDMENT) ACT, 2015
[U.P. ACT NO. 10 OF 2015]
(As passed by the Uttar Pradesh Legislature)

AN
ACT

further to amend the United Provinces Indian Medicine Act, 1939.

IT IS HEREBY enacted in the Sixty-sixth Year of the Republic of India as follows:-

Short title

1. This Act may be called the Uttar Pradesh Indian Medicine (Amendment) Act, 2015.

2. In section 39 of the United Provinces Indian Medicine Act, 1939, in sub-section (4) *after* clause (c) the following clause shall be *inserted*, namely :– Amendment of section 39 of U.P. Act no. 10 of 1939

"(d) The registered practitioners of Ayurvedic or Unani System of Medicine holding the qualifications mentioned in the Second Schedule to the Indian Medicine Central Council Act, 1970 (Act no. 48 of 1970) shall be eligible to practice the modern system of medicine known as allopathic medicine to the extent of training they have received in the system and notified by the State Government along with the Ayurvedic or Unani Medicine in which they are registered in the State Register."

STATEMENT OF OBJECTS AND REASONS

In all districts of the State, especially in remote rural areas, there is scarcity of doctors of modern system of medicine (M.B.B.S. degree holders) to provide cheap and quality medical facility. Whereas large number of doctors of Indian System of Medicine (Ayurvedic and Unani degree holders) are available there. Ayurvedic and Unani doctors are banned to prescribe modern medicine due to which patient could not get such treatment as are necessary for their quick recovery. It has therefore become necessary that with some legal protective measures, Ayurvedic and Unani doctors should be authorised to practice modern medicine, so that in rural areas in odd/ preliminary/ emergency conditions patient may get immediate and effective treatment.

Keeping in view of the aforesaid situation it has been decided to amend the United Provinces Indian Medicine Act, 1939 (U.P. Act no. X of 1939) to provide for authorising Ayurvedic and Unani doctors to practice the modern system of medicine known as allopathic medicine to the extent of training they have received in the system and notified by the State Government along with the Ayurvedic or Unani Medicine in which they are registered in the State Register.

The Uttar Pradesh Indian Medicine (Amendment) Bill, 2015 is introduced accordingly

By order,
ABDUL SHAHID
Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 494 राजपत्र(हि0)–2015–(1162)–599 प्रतियां (कम्प्यूटर / टी० / आफसेट)।
पी०एस०यू०पी०–ए०पी० 64 सा0 विधायी–2015–(1163)–300 प्रतियां (कम्प्यूटर / टी0 / आफसेट)।